

Criminal Revision No.408/18
State Vs. Girish Dhir & Ors.

05.08.2020

This matter is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt.16.05.2020, No.16/DHC/2020 dated 13.06.2020, No.24/DHC/2020 dated 13.07.2020 and No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the petitioner/State through VC.

Sh. J.C. Mahendru, Ld.Counsel for the complainant through VC.

Sh. Rahul Tiwari, Ld. Proxy counsel for counsel for the respondents through phone on the mobile phone of Ahlmad of this court, in speaker mode.

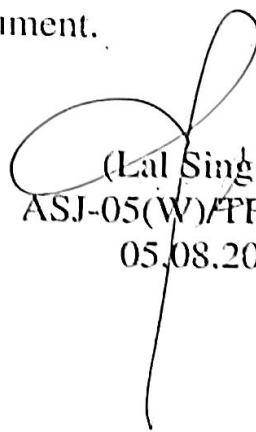
Matter is at the stage of arguments.

At the very outset, proxy counsel for respondents submits that he is unable to join the VC at present and seeking adjournment.

Ld. Counsel for the complainant submits that he is also seeking adjournment and argument in this matter may be heard in the presence of complainant.

Therefore, matter is adjourned for 05.10.2020.

Put up on 05.10.2020 for argument.


(Lal Singh)
ASJ-05(W)/FHC/Delhi
05.08.2020